

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB).No. 347/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	Henkel Adhesives Technologies India Pvt.Ltd -Versus- Ess Dee Aluminum Ltd.		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. *Rahul Auddy*
Advocate

Henkel
Adhesives

Rahdy
13/7/17.

URMILA CHAKRABORTY,
Adv.

SHYANTEE DATTA, Adv.

for the
Corporate Debtor

Sh
13.00.17

ORDER

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the petitioner has submitted that he has sent the notice to the Corporate Debtor at their Registered Office but the notice could not be delivered as the factory is closed. He prayed that he may be permitted to serve on the advocate of the Corporate Debtor.

Ld. Counsel for the Corporate Debtor made a request that petitioner may be directed to serve a copy of the petition. Petitioner is directed to serve a copy the petition on the Ld. Counsel for the respondent. Respondent may file reply within 10 days.

List the matter on 21/07/2017 for admission.

(Vijai Pratap Singh)
Member (J)